Conti	Continued	Continued	Income Tax return has been filed	finar	ees) for the last five ncial years pleted ( as on 31 <sup>st</sup> ch)	
1.	Self	ANVPK6478J	2014-15,	(i) 222998/-		
1.	Jen		2015-16,	(ii)	325542/-	
			2019-20	(iii)	76734/-	
			2020-21,	(iv)	92726/-	
				(v)	NOT APPLICABLE	
2.	Spouse-	ELTPK0898E	NOT APPLICABLE	(i)	NIL	
۷.	SHEKHAR KUMAR			(ii)	NIL	
	SHEKITAK KOMAN			(iii)	NIL	
				(iv)	NIL	
				(v)	NIL	
3.	HUF ( if Candidate is	Not Applicable	Not Applicable	(i)	NIL	
5.	Karta/Coparcener)	Hot Applicable		(iii)	NIL	
	Karta/Coparcency			(iii)	NIL	
				(iv)	NIL	
				(v)	NIL	
	Danandant 1	EOWPR2404P	NOT APPLICABLE	(i)		
4.	Dependent -1	EUWFRZ404		(ii)		
RY	NIVEDITA RAJ			(iii)		
-				(iv)		
1 300	1.1			(v)	-	
1000	Power dont 2	NO PAN	NOT APPLICABLE	(i)		
5.	Dependent -2 SHREYA RAJ	ALLOTTED		(ii)		
*	SHRETA RAJ	ALLOTTED		(iii)	77777	
overal	*/			(iv)		
O Y CL				(v)		
	Dependent 2	NO PAN	NOT APPLICABLE	(i)		
	Dependent -3	ALLOTTED		(ii)		
	PRATEEK RAJ	ALLOTTED		(iii)		
6.				(iv)		
				(v)		

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

(i) I declare that here is no pending criminal case against me.( Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me:

जीद नुमारी

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

### Table

(a)	FIR No. with name and address of Police Station concerned	1. AKBARPUR P.S. CASE NO. – 244/2010. 2. NAWADA P.S. CASE NO. – 111/2009. 3. NARHAT P.S. CASE NO. 101/2014.	4. AKBARPUR P.S. CASE NO. – 57/2006 5. HISUA P.S. CASE NO. – 146/2010. 6. CIVIL LINES P.S. CASE NO– 125/2017	7. AKBARPUR P.S. CASE NO. – 63/2011
(b)	Case No. with name of the Court	1. AKBARPUR P.S. CASE NO. – 244/2010 A.C.J.M.– I, NAWADA 2. NAWADA P.S. CASE NO. – 111/2009. A.C.J.M – I, NAWADA 3. NARHAT P.S. CASE NO. 101/2014. S.D.J.M., NAWADA	4. AKBARPUR P.S. CASE NO. – 57/2006 A.C.J.M. – IV, NAWADA 5. HISUA P.S. CASE NO. – 146/2010 A.C.J.M. – IV, NAWADA 6. C.J.M. GAYA	7. AKBARPUR P.S. CASE NO. – 63/2011, SMT. SANGEETA KUMARI, J.M. 1 <sup>ST</sup> CLASS NAWADA.
(c)	Section(s) of concerned Acts/Codes involved ( give no. of the Section, e.g. Section of IPC, etc.)	1. 188 I.P.C. AND 133 R.P. ACT 2. 188, 171 (C) I.P.C. AND 3 OF S.V.N.ACT. 3. 341, 323, 504 I.P.C.	4. 25(1-B), 26 ARMS ACT. 5. 3 OF S.V.N.ACT. 6. 406, 468, 471, 420 I.P.C.	7. 171 IPC AND 133 R.P. ACT
(d)	Brief description of offence	1. DISOBEDIENCE TO ORDER DULY PROMULGATED BY PUBLIC SERVANT AND PROCURING OF CONVEYANCE AT ELECTIONS. 2. DISOBEDIENCE TO ORDER DULY PROMULGATED BY PUBLIC SERVANT AND WEARING GRAB. 3. ASSAULT AND ABUSED	4. SECRET CONTRAVENTIONS. 5. PENALTY FOR WRITING ON OTHERS PROPERTY 6. CHEATING	7. WEARING GRAB
(e)	Whether charges have been framed ( mention	1. YES 2. YES 3. YES (Accusation Explained)	4. YES 5. YES 6. NO	7. YES
(f)	YES or NO)  If answer against (e) above is YES, then give the date on which charges were framed	1. 22/07/2014 2. 19/07/2019 3. 22/06/2020	4. 06/01/2020 5. 24/04/2014 6. NOT APPLICABLE	7. 13/03/2018
(g)	Whether any	1. NO	4. NO	7. NO

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(g)	Appeal/Application for revision has been filed against the proceedings (Mention YES or NO)	2. NO 3. NO	5. NO 6. NO	NO	
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(6) Cases of conviction

 I declare that i have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below – NOT APPLICABLE

OR

(ii) I have been convicted for the offence mentioned below: NO.

( If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the table below)

#### Table

(a)	Case No.	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(b)	Name of the Court	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(P)	Section(s) of Acts/Codes involved ( give no. of the Section, e.g. Section of	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(d) d	Brief description of offence for which convicted	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(e)	Dates of orders of conviction	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(f)	Punishment imposed	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(g)	Whether any appeal has been filed against conviction order (Mention YES	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(h)	If answer to (g) above is YES, give details and present status of appeal	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

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[candidates to whom this item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]

#### Note:

- 1. Details should be entered clearly and legibly in BOLD letters.
- 2. Details to be given separately for each case under different columns against each item.
- 3. Details should be given in reverse chronological order, i.e. the latest case to be mentioned first and backwards in the order of dates for the other cases.
- 4. Additional sheet may be added if required.
- Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgement in W.P.(C) No. 536 of 2011.
- (7) That I give herein below the details of the assets (moveable and immovable etc.) of myself, my spouse and all dependents:

### A. Details of movable assets:

- Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.
- Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme. Name of the Bank/Institution and Branch are to be given.
- Note:3. Value of Bonds/Share Debentures as per current market value in stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.
- Note: 5. Details including amount is to be given separately in respect of each investment.
- Note:6. Details should include the interest in or ownership of offshore assets.
- Explanation: For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countires':

SI. No.	Description	Self	Spouse Shekhar Kumar	HUF	Depende nt – 1- NIVEDITA RAJ	dent -	Depende nt -3 – PRATEEK RAJ
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जीर द्वारी

(i)	Cash in hand	1,50,000/-	1,50,000/-	Not Applic able	NIL	NIL	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term deposit and all other types of deposits including saving accounts), deposits with financial institutions, Non banking financial companies and Cooperative societies and the amount in each	1. BOB, KKB, PATNA, A/C NO. – 27630100002103, AMT. 1,97,732/- 2. BANK OF INDIA, HISUA, A/C 455910110010744 , AMT. – 539/- 3. ALLAHABAD BANK, NARHAT, A/C NO. – 50529968220, AMT. 75,000/-	1. ALLAHABAD BANK, NARHAT, A/C NO. – 21728579801, AMT. 934/-	Not Applic able	S.B.I., RAJIV NAGAR, A/C NO. – 2040018 7846, AMT – 626/-	NIL	NIL
(iii)	others and the	SAHARA Q SHOP UNIQUE PRODUCTS RANGE LIMITED, AMT. 3,80,000/-	SAHARA Q SHOP UNIQUE PRODUCTS RANGE LIMITED, AMT. 1,65,300/-	NOT APPLIC ABLE	NIL	NIL	NIL
(iv)	amount Details of investment in NSS, Postal savings, insurance policies and investment in any Financial instruments in post office or insurance company and the amount	1. SBI LIFE, POLICY NO. – IK083848105, PREMIUM PAID – 4,50,000/- 2. L.I.C., POLICY NO. – 515483618, PREMIUM PAID 86,724/- 3. RPL INSURANCE, POLICY NO. – 0000002182122, PREMIUM PAID 84,700/-	1. SBI LIFE, POLICY NO. – IK083848104, PREMIUM PAID – 1,50,000/- 2. L.I.C., POLICY NO. – 515483617, PREMIUM PAID 2,61,264/- 3. L.I.C., POLICY NO. – 829285163, PREMIUM PAID 1,13,608/- 4. RPL INSURANCE, POLICY NO. – 0000002180985, PREMIUM PAID 1,61,250/-		NIL	NIL	1. L.I.C. Policy No. – 5185974 13, Premium Paid – 66,184/- 2. L.I.C. Policy No. – 5185924 34, Premium Paid – 1,26,888

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(v)	Personal loans/			Not	NIL	NIL	NIL
	advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount	CONTINUED	CONTINUED	Applic able			
(vi)	Motor vehicles/ Aircrafts/ Yatchs/ Ships (Dtails of make, registration number etc., year of purchase and amount)	NIL	HONDA SCOOTY, REG. NO. – BRO1CY-5032, Pur. Amt. – 52,192/- P Value – 30,000/-	Not Applic able	NIL	NIL	NIL
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	1. GOLD – 300 Gm. VALUE – RS. 15,00,000/- 2. SILVER – ½ K.G. – 30,000/-	GOLD – 100 G.M., VALUE – RS. 5,00,000/-	Not Applic able	NIL	NIL	NIL
(vili)	Any other assets such as value of claims/interest	1. NP BORE PISTOL, L. NO. – 3/2013, PUR. AMT. 60,000/- 2. NP BORE RIFLE, L.NO. – AB-04- 10728, PUR. AMT. 20,000/-	NIL	Not Applic able	NIL	NIL	NIL
(ix)	Gross Total Value	30,34,695/-	15,32,356/-	NIL	NIL	NIL	1,93,072

# B. Details of Immovable Assets

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note: 2. Each land or building or apartment should be mentioned separately in this format.

Note: 3. Details should include the interest in or ownership of offshore assets.

S.	Description	Self	Spouse	HUF	Depend ent – 1	100	
No.	Amigultural	NIL	Coparcener	Not Applicable	NIL	NIL	NIL
(1)	Agricultural	IVIL	copurcent		^		

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11)	land Location(s) Survey number(s)	NIL	Share in Mauza – Narhat, Thana No. – 149, Khata No. – 158, 67, 68, 163, 165, 164, 409, 419, 414, 415, 67, Khesara No. – 1654, 2615, 3009, 3016, 3582, 2758, 3412, 2678, 2713, 3441, 3059, 3560, 2533, 2543, 2685, 2645, 2832, 1776, 1777, 1557, 7,	Not Applicable	NIL	NIL	NIL
	Area ( total measurement	Not Applicable	10, 17, 18, 23, 24 Acres 44 Dismil	Not Applicable	NIL	NIL	NIL
OT	in acres) Whether inherited property (YES	Not Applicable	Yes	Not Applicable	Not Applica ble	Not Applica ble	Not Applicable
S VE	or NO)  Date of purchase in case of self- acquired property	Not Applicable	Not Applicable	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
	Cost of land (in case of purchase) at the time of purchase.	Not Applicable	Not Applicable	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
	Any investment on the land by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	Not Applica ble	Not Applica ble	Not Applicable
	Approximate current market value	Not Applicable	2,50,00,000/-	Not Applicable	NILL	NILL	NILL
(ii)	Non- Agricultural	1. Khata No. – 211, Old Plot	1. Thana No. – 367, Ward No. –	Not Applicable	NILL	NILL	NILL

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	land	No. 1763	00 Vh-+- N-				
	land: Location(s)	No. – 1762, Hisua Nagar	09, Khata No. – 482, Plot No. –		3 1 5		
10	Survey	Parishad	3754, New Plot				
-	number(s)	2. RS Dag No. –	No. – 2405,				
1	number(s)	330, RS	Kasba Nawada.	No contract to			
		Khatiyan No. –	2. Thana No. –				
	T X T T T					1,000	
	Cantinuad	168, Mauza –	367, Ward No. –	Not Applicable	NIL	NIL	NIL
34	Continued	Bhagwanpur	09, Khata No. –	Not Applicable	IVIL	IVIL	IVIL
100	Maria Contract	(Kolkata)	482, Plot No. –		15.4		1 1 1
(11)		3. Mauza –	3754, New Plot				
		Hisua, Thana	No 2404,	E SHIPPER			
23		No. – 69, Khata	2405, Kasba				
	Market Harris	No. – 130, Plot	Nawada,				
		No 1483	3. Mauza –				
19			Hisua, Thana No.			199	
1	AD		- 63, Khata No	541119701	5 TO	1350	
(0)	MIL		610, Plot No. –				
1/ XV			799				
OPANO	Area (total	1. 1300 Sq.ft.	Area – 4 Dismil.	Not Applicable	NILL	NILL	NILL
160	measurement	(3 Dismil)	Area – 1361				
\ ex	in sq. ft.	2. 3 Kathas 4	Sq.ft.				The same
Bon	180	Chittak 30 SFT					
D	ment of St	3. 5 Dismil			/AH	144	PIE L
	Whether	No	No.	Not Applicable	Not	Not	Not
18.	inherited	140	110.	Постирисаль	Applica	Applica	Applica
	property (YES				ble	ble	ble
	or NO)	The state of the s					
	Date of	1. 11/06/2014	1. 11/10/2002 +	Not Applicable	Not	Not	Not
	purchase in	2. 29/06/2007	21/10/2002		Applica	Applica	Applica
1 3	case of self-	3. 04/10/2019	3. 20/02/2018		ble	ble	ble
	acquired	3. 0 1/ 20/ 2025	0.20,00	ALC: NO MICH			
	property					3 10	
	Cost of land (in	1. 5,00,000/-	1. 50,000/-	Not Applicable	Not	Not	Not
Ser.	case of	2. 1,00,000/-	3. 31,50,000/-		Applica	Applica	Applica
	purchase) at	3. 35,75,000/-	0.04,00,000		ble	ble	ble
	the time of	3. 33,73,000,					
	purchase.						
	Any investment	NIL	NIL	Not Applicable	Not	Not	Not
	on the land by				Applica	Applica	Applica
-	way of				ble	ble	ble
	development,						
	construction		THE STATE OF		The state of		1
	etc.				172.00		
	Approximate	1. 50,00,000/-	1. 15,00,000/-	Not Applicable	NILL	NILL	NILL
	current market	2. 25,00,000/-	2. 50,00,000/-				
	value	3. 41,00,000/-			0 10		
	value					NIL	NIL

भार द्वार

	buildings	NIL	NIL	Not Applicable	NIL	NIL	NIL
	(including apartments) Location(s) Survey number(s)						
	Area ( total measurement in sq. ft.)	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
(111)	Built-up area ( total measurement in sq.ft)	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
	Whether inherited property (YES or NO)	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
5	Date of purchase in case of self-acquired property	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
4:60	Cost of land (in case of purchase) at the time of purchase.	Not Applicable	Not Applicable	Not Applicable	N'LL	NILL	NILL
COM	Any investment on the property by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
	Approximate current market value	NIL	NILL	Not Applicable	NILL	NILL	NILL
(iv)	Residential Buildings (including apartments): -Location(s) -Survey	NIL	Share in old house coparcener at Narhat.	Not Applicable	NILL	NILL	NILL
	number(s) Area (total measurement	NIL	4000 Sq. Ft.	Not Applicable	NIL	NIL	NIL
	in sq.ft.) Built up area	NIL	4000 Sq. Ft.	Not Applicable	NIL	NIL	NIL

जीइ अमारी

	(Total measurement in sq.ft.)	NIL	CONTINUED	Not Applicable	NIL	NIL	NIL
(14)	Whether inherited property (Yes or No)	NIL	Yes	Not Applicable	NILL	NILL	NILL
	Date of purchase in case of self- acquired property	NIL	Not Applicable	Not Applicable	NILL	NILL	NILL
	Cost of property (in case of purchase) at the time of purchase	NIL	Not Applicable	Not Applicable	NILL	NILL	NILL
A	Any investment on the land by way of development construction etc.	NIL	No	Not Applicable	NILL	NILL	NILL
amer	Approximate current market value	NIL	Rs. 17,50,000/-	Not Applicable	NILL	NILL	NILL
(v)	Others (such as interest in property)	NIL	NILL	Not Applicable	NILL	NILL	NILL
(vi)	Total of current market value of (i) to (v) above	1,16,00,000/-	Rs. 3,32,50,000/-	Not Applicable	NILL	NILL	NILL

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: please give separate details of name of bank, institutions, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	HUF	Depe ndent -1	Depe ndent -2	Depe ndent - 3 NILL
(i)	Bank/financial NO	L.I.C., POLICY NO. – 515483618,	L.I.C., POLICY NO. – 515483617,	Not Applicable	NILL I	NILL	

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(1)	Name of the Bank or financial institutions, amount outstanding, Nature of loan	LOAN AMT. 78513/-	LOAN 2,39,		Not Applicable	NILL	NILL	NILL	
	Loan or dues to any other individuals /entity other than mentioned above. Name(s) amount	NILL	NILL		Not Applicable	NILL	NILL	NILL	
	outstanding,								
	Nature of loan  Any other liability	NILL	NILL		Not Applicable	NILL	NILL	NILL	
	Grand total of liabilities	Rs. 78513/-	Rs. 2	,39,629/-	Not Applicable	NILL	NILL	NILL	
( 2	Dues to departments dealing with accommodation - NO	accommodation provided by the Government at any time during the last ten years before the date of notification of the current election?  (B) If answer to (A) above is YES, the following declaration may be furnished namely:-  (i) The address of the Government accommodation:  NOT APPLICABLE  (ii) There is no dues payable in respect of above Government accommodation, towards-  (a) Rent;  (b) Electricity charges;  (c) Water charges; and  (d) Telephone charges as on 06.10.2020 (date)  [ the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter]							
			Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charge water charges and telephone charges for the above Government accommodation should be submitted.						
(iii)	Dues to department dealing with government	NILL	NILL	Not Applicabl e	NILL	NILL		NILL	

भीर नेगारी

dii>	transport (including aircrafts and helicopters)	NIL		NIL		Not Applicabl e	NIL	NIL		NIL
Conti		Self	Spor	use	HU	F	Depender	nt-1	Depe ndent -2	Depe ndent -3
(iv)	Income tax dues	NILL	NILL		Not	Applicable	NIL		NIL	NIL
(v)	GST dues	NILL	NILL		No	t plicable	NIL		NIL	NIL
(vi)	Municipal/Propert y tax dues	NILL	NILL		No		NIL		NIL	NIL
(vii)	Any other dues	NILL	NILL		No Ap	t plicable	NIL		NIL	NIL
(viii	Grand total of all Government dues	NILL	NILL		No Ap	t plicable	NIL		NIL	NIL
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NILL	NILL		No		NIL		NIL	NIL

## (9) Details of profession or occupation:

- (a) Self: Business & Social Service
- (b) Spouse Business
  - (9A) Details of sources(s) of Income:
    - (a) Self Business & Agriculture
    - (b) Spouse Business & Agriculture
    - (c) Source of income, if any, of dependents, Not Applicable
  - (9B) Contracts with appropriate Government and any public company or companies
    - (a) Details of contracts entered by the candidate Not Applicable
    - (b) details of contracts entered into by spouse- Not Applicable
    - (c) details of contracts entered into by dependents Not Applicable
    - (d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest Not Applicable
    - (e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners **Not Applicable**
    - (f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share Not Applicable
  - (10) My educational qualification is as under :-

# Graduation, from Allahabad Deemed University, Allahabad University, in 2015.

(Give details of highest School/University education mentioning the full form of the certificate / diploma/degree course, name of the School/College/University and the year in which the course was completed.)

#### PART-B

## (11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

1.	Name of the candidat	e	NITU KUMARI			
2.	Full postal address		VILLAGE - NARHAT, P.O. –  NARHAT, P.S. – NARHAT, District_  Nawada Pin – 805122			
3.	Number and name of State	the constituency and	236, HISUA – BIHAR			
4.		party which set up the write 'Independent')	INDIAN NATIONAL CONGRESS PARTY			
5.	Total number of pend		SEVEN			
6.	Total number of cases	in which convicted	NILL			
RP	PANY	PAN of	Year for which last income tax return filed	Total income shown		
A ALM TOTAL	(a) Candidate	ANVPK6478J	2019-20	76734/- NILL		
To come	(b) Spouse	ELTPK0898E	2019-20			
7.	(c) HUF	NOT APPLICABLE	NOT APPLICABLE	NILL		
Y. T. S.	(d) Dependent	EOWPR2404P	NILL	NILL		
7.	(e) Dependent	NOT APPLICABLE	NILL	NILL		
7.	(f) Dependent	NOT APPLICABLE				

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8.		Details of Asset			HUF	Dancada	Depende	Depende
8		Description	Self	Spouse		Depende nt-1	nt-2	nt-3
A.		Movable 30,34,695/- Assets (Total value)		15,32,356/-	Not Applica ble	NILL	4600/-	2,18,808,
В.	8-	Immovable Asset	1,16,00,000/	3,32,50,000/-	Not Applica ble	NILL	NILL	NILL
B.	l.	Purchase Price of self acquired immovable property	41,75,000/-	32,00,000/-	Not Applica ble	NILL	NILL	NILL
В.	II.	Development / Construction cost of immovable property after purchase (if applicable)	NIL	NIL	Not Applica ble	NILL	NILL	NILL
ARA	RIP	Approximate Current market price	1,16,00,000/	3,32,50,000/-	Not Applica ble	NILL	NILL	NILL
B	7/11	a) Self – acquired assets (total value b) inherited assets (Total value)	1,16,00,000/	82,50,000/- 2,50,00,000/-	Not Applica ble Not Applica ble	NILL	NILL	NILL
9.		Liabilities	78513/-	2,39,629/-	Not Applica ble	NILL	NILL	NILL
9	(i)	Government dues (Total)	NILL	NILL	Not Applica ble	NILL	NILL	NILL
9	(ii)	Loans from Bank, Financial Institutions and others (Total)	78513/-	2,39,629/-	Not Applica ble	NILL	NILL	NILL

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10.	10.	Liabilities that	are under	dispute			MILL	NILL
10	(i)	Government dues (Total)	NILL	NILL	Not Applicable	NILL	NILL	NILL
/0	(ii)	Loans from Bank, Financial Institutions and others (Total)	NILL	NILL	Not Applicable	NILL	NILL	NILL
11.		(Give d	etails of h ate / diplo	ighest School/	emed University University educat ourse, name of the s completed.)	ion menti	oning the full	form of the



जीर उभारी

#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- (a) There is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Nawada this the 3th day of October 2020.

Government of the

BHARAT BHUSHAN SINHA Notary Govt of Bihar DEPONENT

g nominations.

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any items, either "Nil" of "Not applicable" as the case may be, should be mentioned.

Note: 4. The Affidavit should be either typed or written legibly and neatly.

Note:5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

जीत छमारी